

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1380/93

9

New Delhi this the 10th day of March, 1999.

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

Ex. Constable Mahesh Kumar,
S/o Sh. Bij Bhushan,
R/o Vill. & P.O. Alipur Mughalpur,
P.S. Babugarh Chhawani,
Ghaziabad (UP).

(through Sh. Shankar Raju, advocate)

versus

1. Delhi Administration,
through its Addl. Commissioner of
Police, New Delhi Range,
Police Headquarters, MSO
Building, New Delhi.
2. The Dy. Commissioner of Police,
North-East District, Shahdara,
Delhi.

.... Respondents

(through Sh. Vijay Pandita, advocate)

ORDER (ORAL)

Hon'ble Shri T.N. Bhat, Member (J)

have
We ^{have} heard the learned counsel for the parties.
✓

2. In the ^oA., the applicant has assailed the
^upunishment order dated 05.10.92, as at Annexure A-4 to
the O.A., by which the applicant was dismissed from
service. There is a further prayer for quashing the
Appellate order, if any, passed on the appeal of the
applicant. Various grounds have agitated in the O.A. ^{been} for
assailing the punishment order. [^]
✓

3. In the counter, the respondents have taken
the plea that the O.A. is not maintainable as it has
been rendered infructuous on account of the fact that

✓ 10.3.99
10.3.99

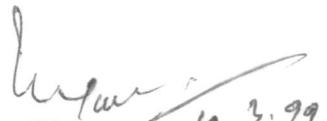
the appeal filed by the applicant before the Competent Authority has since been allowed by the Appellate Authority. The learned counsel for the respondents during the course of arguments reiterated this contention. We accordingly record this statement.

4. There is also no rejoinder filed by the applicant denying the aforesaid contention of the respondents.

5. In view of the above, we hereby dismiss the O.A. as having been rendered infructuous. No costs.


(S. P. Biswas)

Member (A)


10.3.99
(T. N. Bhat)
Member (J)

/vv/